

(b) Does not arise.

(c) and (d) It can be seen from the reply given to part (a) of the question that while the income tax receipts have gone up amount-wise, there is a fall in terms of percentages. The reason for the fall can be attributed to the increase of some of the other taxes at a rate higher than that of income tax.

Dispute Between Delhi and Haryana Regarding Faridabad Red Sand Mines

3767. SHRI MOOL CHAND DAGA : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether the dispute between Delhi and Haryana State regarding Faridabad red sand mines, has been settled;

(b) if so, when and with what results;

(c) the number of deaths of the labourers working in the above mines due to accidents during the last three years giving yearly figures;

(d) how long did the above dispute continue and who was looking after the above cases of compensation; and

(e) the total amount of compensation paid in the above cases during the said period ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a) and (b) Delhi Administration has reported that the demarcation of boundary has not so far been completed.

(c) 1982— 3
1983—14
1984— 1

(d) and (e) The dispute is reported to have been continuing for about five years. Cases for deciding compensation are pending in the Court of Commissioner for Workmen's Compensation. However, the Delhi State Industrial Development Corporation made ex-gratia payment of Rs. p50,000.00 during 1981, 1982 and 1983.

Garment Export Quota and Man Power Engaged in Garment Industry in Five Year Plans

3768. SHRI ANANDA PATHAK : Will the Minister of SUPPLY AND TEXTILES be pleased to State :

(a) the position of Delhi, Calcutta, Madras and Bombay, in that order, in the garment export industry prior to and at the end of the First Five Year Plan and at the beginning of and at the end of the Second to Sixth Five Year Plans;

(b) the garment export quota for Bombay, Calcutta, Delhi and Madras before the start and end of the First Five Year Plan and at the beginning and end of Second to Sixth Five Year Plans; and

(c) man power engaged in garment industry in Bombay, Calcutta, Delhi and Madras before the start and end of the First Five Year Plan, and in the beginning and at the end of the Second to Sixth Five Year Plans ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) :

(a) The information with respect to export of garments is not maintained city-wise.

(b) The location of export units or the exporters is not a criterion for grant of export entitlement under the policy laid down by the Government. The export entitlement policy is applicable to the country as a whole.

(c) The information relating to man-power engaged in garment industry in various cities is not maintained.

Re-Instatement of Garment Exporters

3769. SHRI ANANDA PATHAK : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether attention of Government has been drawn to the news-item captioned "AEPIC reinstates suspended exporters" appeared in the 'Economic Times' of 19 March, 1985;

(b) if so, whether he will lay a statement showing :—

(i) a list giving names and addresses with names of Directors/Partners/Proprietors of these 28 garments exporters;

(ii) the nature of offence committed by each Exporter separately; and

- (iii) names of the members of the Executive Committee who are alleged to have decided to withdraw the suspension orders and whether the members of the Executive Committee are themselves exporters; and

(c) what Government propose to do in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) :

(a) Yes, Sir.

(b) (i) and (ii) A list giving names and addresses with the names of Directors/Partners/Proprietors and the nature of offence alleged to have been committed by the concerned 28 garment exporters is given in statement laid on the Table of the House. [Placed in Library; See No. LT-1088/85]

(iii) Names of the non-official members of the Executive Committee present in the meeting are given in statement laid on the Table of the House. [Placed in Library. See No. LT-1088/85]. All the members in Annexure 'B' are themselves garment exporters.

(c) The Government had directed Apparel Export Promotion Council to check the Letter of Credits as a result of which these irregularities were detected. The Government has asked the Apparel Export Promotion Council to expedite finalisation of the deregistration proceedings urgently.

Setting up of Banking Service Commission

3770. SHRI SURESH KURUP : Will the Minister of FINANCE be pleased to state the reasons for delay in setting up of the proposed Banking Service Commission although the Banking Service Commission Bill was passed during the last Session ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

The modalities of setting up of the Banking Service Commission including identification of persons with appropriate stature, experience, outlook etc. to man the Commission are being worked out.

Opening of New Branches of Nationalised Banks in Tripura

3771. SHRI AJOY BISWAS : Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal for opening of the new branches of the nationalised banks in Tripura during the next two years; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) and (b) The branch licensing policy for the Seventh Plan Period has not yet been finalised.

Deposits and Credits of Public Sector Banks in States

3772. SHRI AJOY BISWAS : Will the Minister of FINANCE be pleased to state :

(a) the aggregate deposits and total credits of public sector banks in different State (State-wise); and

(b) the present credit policy of Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) Statewise data on deposits and advances of public sector banks as at the end of June 1984 are set out in the statement attached.

(b) The basic objective of credit policy continues to be one of meeting all genuine credit requirements for productive purposes without generating inflationary pressures and ensuring that the deployment of banking system's resources are broadly in alignment with the socio-economic objective of planned development. Some recent changes announced by RBI are :

- (i) lowering of maximum lending rate w. e. f. 1-4-85 from 18% to 17.5%;
- (ii) lowering of rate of interest for certain categories of exports from 14.5% to 14.0%;
- (iii) enhancement of statutory liquidity ratio from 36% to 37% in two